(Department of Legal Affairs), under sub-section (5) of section 49A of the Advocates Act. 1961:—

- (i) G.S.R. No. 587(E), dated the 26th October, 1979, publishing the Advocate_S (Right to Take up Law Teaching) Rules, 1979.
- (ii) G.S.R. No. 651(E), dated the 23rd November, 1979, publishing the Corrigendum to Notification mentioned at (i) above.

[Placed in Library. See No. LT-123/80 for (i) and (ii)].

- I. The Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules, 1979.
- II. The Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1979.

SHRI SHIV SHANKAR: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—

- (i) G.S.R. No. 767, dated the 9th June, 1979, publishing the Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules, 1979.
- (ii) G.S.R. No. 720(E), dated the 29th December, 1979, publishing the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1979.

[Placed in Library, See No. LT-124/80 for (i) and (ii)].

Notifications of the Ministry of Steel, Mines and Coal (Department of Steel)

THE MINISTER OF COMMERCE, STEEL AND MINES AND CIVIL SUPPLIES (SHRI PRANAB MU-KHERJEE): Sir, I beg to lay on

the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Steel, Mines and Coal (Department of Steel):—

- (i) S.O. No. 502(E)-Ess. Comm./ Iron & Steel 2A, dated the 3rd. September, 1979.
- (ii) S.O. No. 3715, dated the 24th October, 1979 publishing Corrigendum to S.O. No. 502(E)-Ess.Comm./ Iron & Steel. 2A dated the 3rd September, 1979.
- (iii) S.O. No. 866(E)-Ess.Comm./ Iron & Steel, 2A, dated the 24th December, 1979.

[Placed in Library. See No. LT-175/80 for (i) to (iii)].

JOINT DECLARATION BY THE PRESIDENT OF THE REPUBLIC OF FRANCE AND THE PRIME MINISTER OF INDIA.

SHRI PRANAB MUKHERJEE: Sir, I beg to lay on the Table a copy of the Joint Declaration by the President of the Republic of France and the Prime Minister of India. [Placed in Library. See No. LT-100-A/80].

REPORTS OF THE COMMITTEE ON SUBORDINATE LEGISLATION

SHRI NARASINGHA PRASAD NANDA (Orissa): Sir, I beg to present the Thirty-third, Thirty-fourth and Thirty-fifth Reports of the Committee on Subordinate Legislation.

REFERENCE TO THE ALLEGED MOVES FOR DEFECTIONS OF MLAS. OR FOR DISSOLUTION

SHRI BHUPESH GUPTA (West Bengal): Sir, I am grateful to you, for calling me to make a special mention of a rather disturbing development. It should have been made the day before yesterday, on Friday, but this could not be done. This is about certain moves for defections on a large scale in the State Assemblies by MLAs and others or, alternatively, to go in for dissolutions arbitrarily